

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 06.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. P. S. Soni, IRP with Mr. Manoj Garg, Mr. Dhruv
& Mr. B.L. Satisa, Advs.

For the respondent

Ms. Surabhi Singh & Mr. Rakesh Karela, Advs.

Mr. Gopal Singh, Adv.

Ms. Varsha Banerjee, Mr. Sahil Sethi &

Mr. Kunal Godhwani, Advs.

Mr. Arush Khanna & Ms. Shreya Singh, Advs.

Ms. Srishti Thukral, Adv.

ORDER

Due to paucity of time matter could not be taken up.

List on 19.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)